

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The Government has not entered into any agreement with Malaysia for import of Palm oil. However, the possibility of import of Palmolein from Malaysia on long term basis is being explored.

(b) to (e). Does not arise in view of the reply to part (a) of the Question.

Allotment of one Type Higher Government Accommodation

8473. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on April 4, 1990 to Unstarred Question No. 3453 and state:

(a) the details of the criteria for allotment of Government accommodation one type higher than the entitled type;

(b) the number of persons sanctioned one type higher accommodation during each of the last three years and the reasons therefor;

(c) whether there is any proposal to review the existing rules; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There is no specific rule for allotment of higher than the entitled type of accommodation. However, in exceptional cases such allotments are made by the competent authority in relaxation of the rules. The allottees in such cases are charged 3 times the normal licence fee.

(b) Information is being collected and shall be laid on the table of the Sabha.

(c) and (d). No, Sir.

Conversion of Leasehold Into Freehold

8474. SHRI RAMCHANDRA VEER-APPA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of agencies currently administering the conversion of leasehold properties in Delhi into freehold;

(b) whether they have issued notification to this effect;

(c) if so, the details thereof; and

(d) the nature of legal/economical/social objections received by the Government and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Delhi Development Authority and Land & Development Office are the agencies administering the conversion of leasehold properties in Delhi into freehold.

(b) and (c). Detailed public notices have been issued by these agencies on 13th & 15th April, 1992 giving details of the procedure for conversion. The application forms and brochures are on sale through designated branches of the Banks in various localities.

(d) Representations were received for non-linkage between the rate of conversion fee and notified land rate, conversion fee not to exceed 10 times the annual ground rent, non-levy of interest for accepting conversion fee in installments, no stamp duty on conversion fee and no further registration formalities including free conversion in the case of flats if the total land divided by number of flats built on it is less than 50 Sq. mtrs. per flat and acceptance of Form 'D' instead of

completion certificate and against compulsory nature of the scheme. The various options available in this regard have been considered and modifications wherever possible have been incorporated in the brochure.

#### New Industries in Tamil Nadu

**8475. DR. (SHRIMATI) K.S. SOUNDARAM:** Will the PRIME MINISTER be pleased to state:

(a) the number and types of new industries registered in Tamil Nadu after the announcement of the new industrial policy; and

(b) the number of industries registered for foreign collaboration in Tamil Nadu during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) All schemes of registration of industries have been abolished under the new Industrial Policy.

(b) Approvals for foreign collaboration generally do not indicate the location of the projects to be set up under the collaboration and accordingly details of foreign collaboration approvals specific to a location are not centrally maintained.

[*Translation*]

#### Proposals for New Industries in Rajasthan

**8476. PROF. RASA SINGH RAWAT:** Will the PRIME MINISTER be pleased to state:

(a) the number of proposals of Government of Rajasthan for the registration of new industries pending with the Union Government for approval;

(b) the number of industries to which approval has been accorded during the last six months; and

(c) the time by which decision is likely to be taken on the proposals which are under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). Under the new Industrial Policy announced in July, 1991, all schemes of registration of industries have been abolished.

[*English*]

#### Desalination of Sea Water

**8477. SHRIBAPU HARI CHAURE:** Will the PRIME MINISTER be pleased to state:

(a) whether any scientific techniques have been developed for desalination of sea water;

(b) if so, the details thereof;

(c) whether any scheme has been drawn up to utilize those techniques for commercial purposes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) One of the membrane processes namely electrodiagnosis technique which has been established for brackish water desalination has also been further developed and extended to sea water desalination in two-stage process.

(b) After successful laboratory testing, proto-type two-stage sea water desalination plants by electrodiagnosis of capacity 5 cubic meter per day were installed by Central Salt